

(b) if so, the details thereof, and

(c) whether Government proposes to open the branches of National Skill Development Council in the tribal dominated districts of Chhattisgarh, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJIV PRATAP RUDY): (a) and (b) Government runs various employment generation schemes for various beneficiaries like Prime Minister's Employment Generation Programme (PMEGP) run by Ministry of Micro, Small and Medium Enterprises, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) scheme run by Ministry of Rural Development and Deendayal Antyodaya Yojana-national Urban Livelihoods Mission (DAY-NULM) run by Ministry of Housing and Urban Poverty Alleviation. A new Scheme "Pradhan Mantri Rojgar Protsahan Yojana" has been initiated by the Ministry of Labour and Employment in the year 2016-17 with an allocation of ₹1000 crore for incentivizing industry for promoting employment generation.

Further, Directorate General of Employment runs 24 National Career Service Centers for Scheduled Castes and Scheduled Tribes (NCSC SC/STs) for providing vocational guidance and counseling services and also training in computer courses. In the last 3 years, around 5.6 lakh SC/ST candidates were provided vocational guidance and counseling, 33 thousand candidates pursued secretarial practices (shorthand/typing) for enhancing employability, 5,600 candidates pursued the special coaching scheme course and 10,800 candidates pursued the computer courses.

(c) National Skill Development Corporation (NSDC) under Ministry of Skill Development and Entrepreneurship does not have a plan to open district-level offices. However, NSDC has its State-level personnel located in State capitals alongwith State Skill Development Missions. There is one officer posted in Raipur in Chhattisgarh.

#### **Welfare works for Differently Abled Persons**

†1418. SHRI SANJAY RAUT:

SHRI SURENDRA SINGH NAGAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the expected number of differently abled persons in the country, State-wise;

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†Original notice of the question was received in Hindi.

(b) whether separate department has not been set up in some States for taking care of the welfare works of differently abled persons;

(c) if so, the details thereof along with the reasons therefor; and

(d) the steps taken by Government to persuade States/Union-Territories to set up separate department for the differently abled for addressing their concerns, issues, problems and difficulties so that they can be included in the mainstream of the society?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) As per Census 2011, State/UT-wise population of persons with disabilities in the country is given in the Statement (*See below*).

(b) and (c) As per information available from the Office of the Chief Commissioner for Persons with Disabilities (O/o CCPD), only 7 States namely; Andhra Pradesh, Madhya Pradesh, Odisha, Rajasthan, Tamil Nadu, Telangana and Uttar Pradesh have separate Department for dealing with matters concerning persons with disabilities. In other States, the issues concerning persons with disabilities are being handled either by the Department of Social Welfare/Social Justice or by the Department of Women and Child Welfare.

(d) CCPD in all its review meetings with the States/UTs continuously emphasizes the need to have separate disability Department in the States/UTs for dealing with matters concerning persons with disabilities. In the 11th National Review Meeting of the State Commissioners for Persons with Disabilities, organized by the O/o CCPD on 13-14 June, 2012, it was also recommended that the States/UTs should have separate Department to deal with matters concerning persons with Disabilities. Further, the CCPD also takes up the matter of separate Department in the States during his meeting with Chief Secretaries of various States.

***Statement***

*State/UT-wise population of persons with disabilities as per Census 2011*

Sl. No.	State	Total population of persons with disabilities as per Census 2011
1	2	3
1.	Andhra Pradesh	1219785
2.	Arunachal Pradesh	26734

1	2	3
3.	Assam	480065
4.	Bihar	2331009
5.	Chhattisgarh	624937
6.	Delhi	234882
7.	Goa	33012
8.	Gujarat	1092302
9.	Haryana	546374
10.	Himachal Pradesh	155316
11.	Jammu and Kashmir	361153
12.	Jharkhand	769980
13.	Karnataka	1324205
14.	Kerala	761843
15.	Madhya Pradesh	1551931
16.	Maharashtra	2963392
17.	Manipur	58547
18.	Mizoram	15160
19.	Meghalaya	44317
20.	Nagaland	29631
21.	Odisha	1244402
22.	Punjab	654063
23.	Rajasthan	1563694
24.	Sikkim	18187
25.	Tamil Nadu	1179963
26.	Telangana	1046822
27.	Tripura	64346
28.	Uttar Pradesh	4157514
29.	Uttarakhand	185272

1	2	3
30.	West Bengal	2017406
31.	Andaman and Nicobar Islands	6660
32.	Chandigarh	14796
33.	Daman and Diu	2196
34.	Dadra and Nagar Haveli	3294
35.	Lakshadweep	1615
36.	Puducherry	30189
TOTAL		2,68,14,994

**Drug de-addiction centres in States**

†1419. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has taken decision to increase the number of de-addiction centres in States;

(b) if so, the names of the districts of these States;

(c) whether the Ministry would consider establishing two additional de-addiction centres for each district in view of the geographical conditions of hilly States; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (d) The Ministry implements a “Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse” under which financial assistance is provided to eligible Non-Governmental Organizations, Panchayati Raj Institutions, Urban Local Bodies etc. for, *inter alia*, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs).

The number of de-addiction centres likely to be established in a State/UT depends on the number of proposals received from the State Government/UT

†Original notice of the question was received in Hindi.